## GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

## RAJYA SABHA UNSTARRED QUESTION NO. 188 ANSWERED ON 24.07.2024

### Paper Leaks in the country

188. DR. SYED NASEER HUSSAIN: SHRI PRAKASH CHIK BARAIK: SHRI IMRAN PRATAPGARHI:

Will the Minister of EDUCATION be pleased to state:

- (a) the number of incidents of examination paper leaks reported in last five years, conducted by central agencies;
- (b) the justification Government has for the mismanagement and alleged manipulation of results in the recently conducted NEET exams;
- (c) whether any enquiry has been conducted into the working of the National Testing Agency (NTA) due to the rise in complaints of mismanagement, especially after CUET and NEET exams; and
- (d) the steps taken to address the psychological and academic impact on students who are affected by examination paper leaks over the last decade?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUKANTA MAJUMDAR)

(a) to (d) Competitive Examinations are conducted by different bodies for Recruitment as well as for admission to Higher Educational Institutions. Data regarding examination specific incidents is not maintained centrally in the Ministry.

The NEET(UG) 2024 Examination was conducted by the National Testing Agency (NTA) on 5th May 2024 at 4750 Centres in 571 cities (including 14 Cities abroad). 24,06,079 candidates registered for the examination, out of which 23,33,297 candidates appeared in the same. After the conduct of NEET(UG) 2024 Examination, certain cases of alleged irregularities/cheating/malpractices were reported. The Ministry of Education has asked the Central Bureau of Investigation to conduct a comprehensive investigation into the entire gamut of alleged irregularities including conspiracy, cheating, breach of trust etc. w.r.t. the NEET(UG) 2024 Examination.

As a deterrence to unfair means in public examinations, the Central Government has enacted the Public Examination (Prevention of Unfair Means) Act 2024. This Act has come into force w.e.f. 21<sup>st</sup> June, 2024 and Rules have also been notified thereunder on 23<sup>rd</sup> June, 2024.

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